

lizer Factory of Hindustan Fertilizer Corporation Ltd. is Rs. 126.78 crores.

(b) & (c) Yes, Sir. In order to protect the front end and ensure stable power supply to the plant, a 2.5 MW captive power plant has already been installed and a 16 MW captive power plant is under installation. Ammonia storage facilities have been installed and some necessary modifications made in the plant are equipment.

[*English*]

**Burning of Paddy by Farmers**

\*103. **SHRI M. RAGHUMA REDDY :**

**SHRI V. SOBHANADREE-SWARA RAO :**

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it has come to the notice of Government that farmers of various States in the country have been forced to burn their paddy crop as the purchasing agencies refused to purchase paddy ;

(b) if so, whether Government propose to grant any paddy bonus schemes to avoid exploitation of the farmers ; and

(c) the steps being taken to avoid such recurrence in future ?

**THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) :**

(a) There has been some reports in the press that paddy was burnt by farmers in different parts of the country, but on investigation it was found that only paddy straw had been burnt in one place in Punjab. All grains conforming to the prescribed specifications, brought to the mandis/ purchase centres and offered for sale, have been purchased by the procuring agencies at the support prices fixed by the Government.

(b) and (c). Do not arise.

[*Translation*]

**Land Prices in Delhi**

\*106. **SHRI VILAS MUTTEMWAR :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the basis on which the prices of commercial and residential land have been fixed in Delhi and by whom these prices have been fixed ;

(b) whether after this fixation, land has been sold in Delhi as per the Government rules ; and

(c) whether the prices of land in Delhi have increased suddenly after this declaration and how far it is in the interest of common people ?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR) :**

(a) The schedule of pre-determined rates for residential and commercial land in the various localities in Delhi is fixed from time to time by the Government. The basis for such fixation is the trend shown in the open auctions held in the period immediately preceding the revision.

(b) The purpose of fixing the schedule is not to regulate the price of lands sold in Delhi. The schedule is followed in connection with various purposes relating to the administration of leases issued by Land and Development Officer.

(c) No unusual increase in the prices of land in Delhi has been noticed after the issue of schedule of rates.

[*English*]

**Losses in Mother Dairy, Delhi**

\*108. **DR. G. VIJAYA RAMA RAO :**  
**SHRI MANIK REDDY :**

Will the Minister of AGRICULTURE be pleased to state :